

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 27.3.2002

OA 141/2002

Mr. Sudesh Singh, PGT (Biology), KV No.2, AFS, Jodhpur.

... Applicant

Versus

Commissioner, Kendriya Vidyalaya Sangathan, 18,  
Institutional Area, Shaheed Jeet Singh Mary, New Delhi.

... Respondent

CORAM:

HON'BLE MR. S.K. AGARWAL, JUDICIAL MEMBER

HON'BLE MR. A.P. NAGRATH, ADM. MEMBER

For the Petitioner ... Miss Shalini Sheoran

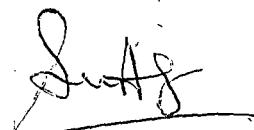
For the Respondent ... ---

O R D E R

PER HON'BLE MR. S.K. AGARWAL, JUDICIAL MEMBER

The learned counsel for the applicant has come with the prayer to modify the order of transfer dated 21.2.2002, issued by respondent No.2, and has prayed that applicant's request for transfer to Ajmer should be considered on first priority based on medical grounds.

2. On perusal of averments and records, it appears that this transfer order is outcome of the order passed in OA 442/2002, Mrs. Sudesh Singh v. Commissioner, KVS, & Ors., decided on 20.11.2001. By the said order, this Tribunal held as under :



"14. The O.A. is, therefore, dismissed with the direction to the respondents to review the impugned order of transfer dated 22.6.01 suitably to accommodate the applicant at a nearby place in the region which is more accessible to her family, within a period of two months from the date of receipt of a copy of this order."

3. As the respondent department has passed an order in compliance of the order passed by this Tribunal, we do not find any reason to modify the impugned order of transfer dated 21.1.2002. However, the applicant may make representation to the competent authority for redressal of her grievance and it is expected from the respondent department to consider the request of the applicant sympathetically.

4. With the above observations, this OA is dismissed in limine.

*by J*  
(A.P.NAGRATH)

MEMBER (A)

*S.K. Agarwal*  
(S.K. AGARWAL)

MEMBER (J)